

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH  
\* \* \* \* \*

Commercial Complex (8DA)  
Indiranagar  
Bangalore - 560 038

Dated : 19 SEP 1988

APPLICATION NO. 1207 / 88(F)

W.P. NO. \_\_\_\_\_

Applicant(s)

Shri M. Mani

To

V/s

Respondent(s)  
The Administrative Officer, ISRO Satellite  
Centre, Bangalore & 12 Crs

1. Shri M. Mani  
Stenographer  
Personnel & General Administration  
ISRO Satellite Centre  
Airport Road  
Bangalore - 560 017
2. Shri U. Panduranga Naik  
Advocate  
No. 7 (Upstairs)  
4th Cross, Srirampuram  
Bangalore - 560 021

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/INTERIM ORDER  
passed by this Tribunal in the above said application(s) on 7-9-88.

Encl : As above

*By [Signature]*  
DEPUTY REGISTRAR  
(JUDICIAL)

O/C

*Issued  
19-9-88*

In the Central Administrative  
Tribunal Bangalore Bench,  
Bangalore

ORDER SHEET

Application No. .... 1207 of 1988 (F)

Applicant

Shri M. Mani

V/s

Respondent

The Administrative Officer, ISRO  
Satellite Centre, Bangalore & 12 Ors

Advocate for Applicant

U. Panduranga Naik

Advocate for Respondent

Date

Office Notes

Orders of Tribunal

KSPVC/LHAR (7-9-1988)

ORDERS ON I.A. No. 1

In filing this application there is a delay of 599 days. In I.A. 1 filed today the applicant has sought for condonation of said delay.

Sri V.P. Naik, learned counsel for the applicant, passionately pleaded that the facts and circumstances stated in I.A. 1 constitutes a sufficient ground for condoning the delay and the same be done and decided on merits.

We have carefully read the application. The only merit of I.A. 1 is its extreme vagueness. In I.A. 1, the applicant has not explained every day's delay after the period of limitation as required by law and has not set out any valid circumstance ~~as~~ required to hold that there is a sufficient cause. In this view I.A. 1 is liable to be rejected. After I.A. 1 is rejected the main application is also liable to be rejected. We, therefore, reject I.A. 1 as well as the main application without notice to the respondents.



TRUE COPY

*R. Venkatesh*  
DEPUTY REGISTRAR (JDL)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE

Sd/- (K.S. Puttaswamy) (L.H.A. Rao)  
Vice Chairman Member (A)